Court-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

A.No. 218 of 2014 & IA Nos. 337 of 2014 and 443 of 2014
A.No. 166 of 2014 & IA No. 275 of 2014
and A.No. 296 of 2013

Dated : 20th February, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

A.No. 218 of 2014 & IA Nos. 337 and 443 of 2014

Prayas Energy Group .... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s)	:	Mr. M.G.Ramachandran, Ms. Anushree Bardhan and Mr. Mihir Kumar
Counsel for the Respondent (s)	:	Mr. Kiran Gandhi with Ms. Ramni Taneja for MSEDCL, Resp. No. 3 Mr. Buddy A. Ranganadhan Mr. Vikram Nankani, Sr. Adv. With Ms. Poonam Verma, Mr. Gaurav Dudeja and Mr. Pranav Vyas for APML

A.No. 166 of 2014 & IA No. 275 of 2014

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Versus
Adani Power Maharashtra Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s)	:	Mr. Rahul Chitnis with Mr. Kiran Gandhi and Ms. Ramni Taneja for MSEDCL
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. M. G. Ramachandran, Ms. Anushree Bardhan and Mr. Mihir Kumar

Mr. Vikram Nankani, Sr. Adv. With
Ms. Poonam Verma, Mr. Gaurav Dudeja
and Mr. Pranav Vyas for APML

A.No. 296 of 2013

Prayas Energy Group **… Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **… Respondents(s)**

Counsel for the Appellant(s)	:	Mr. M.G. Ramachandra, Ms. Anushree Bardhan and Mr. Mihir Kumar
Counsel for the Respondent(s)	:	Mr. Kiran Gandhi with Ms. Ramni Taneja for MSEDCL, Resp. No. 3
		Mr. Buddy A. Ranganadhan
		Mr. Vikram Nankani, Sr. Adv. With Ms. Poonam Verma, Mr. Gaurav Dudeja and Mr. Pranav Vyas for APML

ORDER

In Appeal Nos. 218 of 2014, 166 of 2014 and 296 of 2013 the arguments of the appellant side have already been completed.

Appeal No. 218 of 2014 and 296 of 2013 have arisen out of the same impugned order and Appeal No. 166 of 2014 is against a subsequent order regarding tariff compensation to Adani Power Maharashtra Ltd. (APML).

Mr. Vikram Nankani learned Sr. counsel for respondent No.1 has today made elaborate submissions on behalf of respondent APML, his arguments have not concluded today.

Post these appeals for hearing on ***26th March, 2015***. Written submissions of the appelalnt have arleady been filed. The learned counsel for the respondetn may file their written submission before the next date fixed.

The interim order already in force in Appeal No. 166 of 2014 is hereby extended till the next date fixed for hearing.

(T. Munikrishnaiah) **(Justice Surendra Kumar)**
Technical Member **Judicial Member**
sh/vt